

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1070
TO BE ANSWERED ON 22nd JULY, 2022**

POST-MORTEM PROTOCOLS

1070: SHRI KODIKUNNIL SURESH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has laid down any guidelines and has issued directions to States and Union Territories concerning a change in post-mortem protocols and if so, the details thereof and the reasons therefor;
- (b) whether the Government proposes to allocate funds for hospitals that conduct autopsy to augment their infrastructure and technology to comply with the new regulations/guidelines in regard to conducting autopsy and if so, the details thereof;
- (c) whether the Government has taken note of instances where dilution of evidentiary value of autopsy may occur; and
- (d) if so, the necessary steps proposed by the Government to address such issue and ensure evidentiary compliance?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d) The Government of India has issued instructions on 15.11.2021 to all States and Union Territories to conduct Post-mortem in hospitals even after sunset. The document may be accessed on https://main.mohfw.gov.in/sites/default/files/18112021094335_0.pdf. Accordingly, it has been decided that post-mortem after sunset can be conducted at hospitals which have adequate facilities for conducting such post-mortem. The fitness and adequacy of infrastructure etc. shall be assessed by the Hospital In charge to ensure that there is no dilution of evidentiary value.
